

234
954
2418
OUT TODAY
MOST IMMEDIATE

No. _____ / Vig./ Misc./ 2011

From:

The Registrar General
High Court of Delhi
New Delhi

To:

1. The Secretary
Delhi High Court Bar Association
High Court of Delhi, Sher Shah Road
New Delhi
2. The Secretary
New Delhi Bar Association
Patiala House Courts
New Delhi
3. The Secretary
Delhi Bar Association
Tis Hazari, Delhi
4. The Secretary
Shahdara Bar Association
Karkardooma Court Complex
Shahdara
5. The Secretary
Rohini Bar Association
Rohini Court Complex
Delhi
6. The Secretary
Dwarka Bar Association
Dwarka Court Complex
Delhi
7. The Secretary
Saket Bar Association
Saket Court Complex
Delhi

New Delhi, dated the _____ March, 2011

Sub: Appointment to the post of District & Sessions Judge in the Kerala State Higher
Judicial Service by direct recruitment from Bar.

Sir,

I am directed to forward herewith a copy of Notification dated 04.03.2011 received from the High Court of Kerala for appointment to the post of District & Sessions Judge in the Kerala State Higher Judicial Service by direct recruitment from Bar and to request that it may be circulated among all the members of your association and also be displayed at some conspicuous place in the court premises for information of all concerned. It may please be noted that the last date for submission of application to the High Court of Kerala is 07.04.2011.

Encl: As above

Yours faithfully,

sd/-
Deputy Registrar (Vig.)
For Registrar General

Seen.
A.O. (West)
To place the Notification
at Notice Board (West)

DF-III (West)
21/3/2011

Endst No. 163 / Vig./Misc./2011

Dated: 19/3/11

Copy with a copy of notification forwarded for information and necessary action to:-

1. The District Judge-I-cum-Sessions Judge, Central District, Tis Hazari Courts, Delhi,
2. The District Judge-II-cum-Addl. Sessions Judge I/C, North District, Tis Hazari Courts, Delhi.
3. The District Judge-III-cum-Addl. Sessions Judge I/C, West District, Tis Hazari Courts, Delhi.
4. The District Judge-IV-cum-Addl. Sessions Judge I/C, New Delhi District, Patiala House Courts, New Delhi.
5. The District Judge-V-cum-Addl. Sessions Judge I/C, South District, Saket Courts Complex, New Delhi.
6. The District Judge-VI-cum-Addl. Sessions Judge I/C, East District, Karkardooma Courts Complex, Delhi.
7. The District Judge-VII-cum-Addl. Sessions Judge I/C, North-East District, Karkardooma Courts Complex, Delhi.
8. The District Judge-VIII-cum-Addl. Sessions Judge I/C, North-West District, Rohini Courts Complex, Delhi.
9. The District Judge-IX-cum-Addl. Sessions Judge I/C, South-West District, Dwarka Courts Complex, New Delhi.


Deputy Registrar (Vig.)

Endst No. _____ / Vig./Misc./2011

Dated: _____

Copy forwarded to Registrar (Subordinate Judiciary), High Court of Kerala with reference to his letter dated 04.03.2011, for information.


Deputy Registrar (Vig.)

OFFICE OF THE DISTRICT JUDGE-III (WEST) & ADDL. SESSIONS JUDGE :DELHI

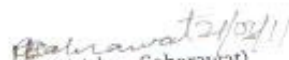
No. 4112 - 4114 /Adv./Gaz./DJ-III/West/2011

Dated, Delhi the 22/3/11

Copy forwarded along with its enclosure to :

1. The Officer Incharge, Website Committee, English/Hindi, Tis Hazari Court, Delhi with the request to upload the same on the website.
2. The Incharge, R&I, West District with the request to display the same on the display boards at conspicuous place of West District, Tis Hazari Court, Delhi

Yours faithfully


(Raj Krishan Saharawat)
Administrative Officer
O/o District Judge-III
West District, Delhi

THE HIGH COURT OF KERALA

B1-82403/2010

Kochi - 682 031
Dated - 04-03-2011

NOTIFICATION

KERALA STATE HIGHER JUDICIAL SERVICE EXAMINATION - 2011

Applications are invited in the prescribed form from qualified candidates for appointment as District and Sessions Judge in the Kerala State Higher Judicial Service by direct recruitment from the Bar.

1. **Scale of Pay of the Post:** ₹ 51550 - 63070
2. **Number of vacancies:** 5 (Five)
3. **Qualifications for appointment:**

A candidate for appointment as District and Sessions Judge from the Bar shall satisfy the following conditions:

- a) He shall be a Citizen of Indian Union.
- b) He shall have attained 35 years of age and shall not have completed 45 years of age on the first day of January 2011.
- c) He shall be of good character.
- d) He shall be of sound health and active habits and free from any bodily defect or infirmity which renders him unfit for such appointment.
- e) He shall not have more than one wife living unless exempted by the Government on special grounds.
- f) He shall be a practising Advocate and should have so practised for a period of not less than 7 (seven) years, as on the last date fixed for receipt of application.

Note: (1) For relaxations of age limit provisions in Sub Rule (c) of Rule 10 of the Kerala State and Subordinate Services Rules, 1958 raising the upper age limit in the case of candidates belonging to the adult members of Scheduled Castes and their children when such adult members are converted to other religions, Scheduled Tribes and Other backward Classes shall be applicable to such candidates. Anyone coming within the description in the Rules and who satisfies the other conditions can also apply.

- (2) *Save as otherwise provided, eligibility shall be determined with reference to the last date fixed for receipt of the applications.*

4. Mode of Selection:

The selection shall be after holding a competitive examination consisting of a written examination and a viva voce. The total mark for the written examination is 300 and it shall consist of three papers each carrying a maximum of 100 marks based on the syllabus given below. The prescribed duration of each paper will be three hours. General candidates and candidates belonging to Other Backward Classes securing not less than 60% marks and candidates belonging to Scheduled Castes and Scheduled Tribes securing not less than 50% marks in each paper of the written examination shall alone be eligible for being called for viva voce. Maximum marks for viva voce shall be 50. The merit list of successful candidates will be prepared on the basis of the total marks obtained in the written examination and viva voce.

If the number of applicants is disproportionately large *vis-a-vis* the number of posts to be filled up, the High Court reserves the right to shortlist the candidates by their length of practice at the Bar and such shortlisted candidates alone will be called for the written examination. However, such shortlisting will not be applicable to the candidates belonging to Scheduled Castes / Scheduled Tribes. The schedule of written examinations will be announced later.

5. Syllabus for the Written Examination:

PAPER-I: Limitation Act, Specific Relief Act, Transfer of Property Act, Indian Contract Act, Partnership Act, Kerala Building (Lease and Rent Control) Act, Acts relating to Local Bodies, Family Courts Act, Arbitration and Conciliation Act, Indian Succession Act (Probate, letters of Administration, Wills, etc.), Mental Health Act, Tort with special emphasis on Motor Vehicles Act, Personal Laws - Hindu, Muslim & Christian, and Guardian and Wards Act.

PAPER-II: Indian Penal Code, SC/ST (Prevention of Atrocities) Act, Narcotic Drugs and Psychotropic Substances Act, Indian Evidence Act, Negotiable Instruments Act Ch. XVII, Abkari Act.

PAPER-III: Part-A: Code of Civil Procedure, Civil Rules of Practice, Civil Courts Act, Kerala Court Fees and Suit valuation Act, Kerala Stamp Act, Judgment writing (Civil).

Part-B: Code of Criminal Procedure with special emphasis on framing of charges, Sessions trial, Bail, etc., Criminal Rules of Practice, Judgment writing (Criminal).

6. Reservation of Appointment:

The rules relating to reservation of appointment for Other Backward Classes, Scheduled Castes and Scheduled Tribes contained in Part II of the Kerala State and Subordinate Services' Rules (Rules 14 to 17) shall apply to appointment by direct recruitment, subject to the condition that the benefit in the case of Other Backward Classes will be available only to those who do not belong to the creamy layer of the respective communities. SC/ST candidates should send copy of caste certificate

attested by a Judicial Officer and OBC candidates should send copy of Non Creamy Layer Certificate (obtained within one year of the last date fixed for receipt of application) attested by a Judicial Officer in support of their claim for reservation of appointment.

7. Probation:

Every person appointed as District Judge by direct recruitment shall be on probation for a period of two years on duty within a continuous period of three years from the date on which he/she joins duty.

8. How to apply:

- (a) Application shall be submitted in the prescribed format, which can be downloaded from the official website www.highcourtofkerala.nic.in.
- (b) Applications shall be accompanied by a Demand Draft for ₹ 1,500/- (Rupees one thousand and five hundred only) drawn on State Bank of India in favour of Registrar General, High Court of Kerala, payable at Ernakulam. Candidates should write their name and address on the reverse of the Demand Draft. However, no fee is payable by candidates belonging to Scheduled Castes & Scheduled Tribes and unemployed physically handicapped candidates. SC/ST candidates should produce copy of caste certificate and unemployed physically handicapped candidates should produce copy of disability certificate, attested by a Judicial Officer in support of their claim for exemption from payment of application fees. Fee once remitted will not be refunded under any circumstances.
- (c) Application form including the 'Certificate of Experience at the Bar, Character and Conduct', 'Admission Ticket' and 'Attendance Slip' (forms 'A' to 'C') contains 8 pages.
- (d) Candidates should read carefully this Notification and all the columns of the application form, before filling them.
- (e) All the columns should be filled up by the candidate in his / her own hand. Do not fill up any column by dashes or dots or any other marks or leave any column blank. If any column is not applicable, write 'not applicable' against that particular column.
- (f) Full and correct information shall be furnished against every column. Furnishing of false or incorrect information / document or suppression of material information will disqualify the candidate at any stage of selection. Anything not specifically claimed in the application against the appropriate column will not be considered at a later stage.
- (g) A passport size photograph of the candidate recently taken (within the last six months) shall be affixed at the place indicated in the application, admission ticket and attendance slip and duly attested by a Judicial Officer.
- (h) Additional sheets of the same size as the sheets of the application form can be used, if space provided against any column is found to be insufficient. In such cases appropriate indications shall be given both against the relevant column in the application form and in the additional sheets so used.

- (j) No alteration or modification of entries in the application form shall be permitted after the same is submitted to the Registrar and any request in this regard shall render the application invalid.
- (j) The following shall be forwarded along with the application:
- (i) Certificate in 'FORM-A' duly filled up and certified.
 - (ii) Admission Ticket and Attendance Slip in Forms ' B ' and ' C ' duly filled up and attested by Judicial Officer.
 - (iii) Copies of the following documents attested by a Judicial Officer:
 - (1) Degree certificates to prove qualification.
 - (2) Relevant page of school record to prove date of birth.
 - (3) Certificate to prove caste / tribe in the case of SC/ST candidates claiming age relaxation or reservation of appointment or fee exemption.
 - (4) Caste Certificate in the case of Other Backward Class candidates claiming age relaxation and do not claim reservation of appointment.
 - (5) Non-creamy layer certificate in the case of Other Backward Class candidates claiming reservation of appointment, or reservation of appointment and age relaxation.
 - (6) Certificate from competent Medical Board stating the nature and percentage of disability if the candidate has any physical disability.
- The originals of certificates referred to at (iii)(1) to (6) above shall be produced when called for. Failure to produce the original documents when called for, will result in disqualification of the applicant.*
- (k) Applications which do not comply with the instructions in this notification shall be rejected.
- (l) Applications duly filled up in all respects shall be submitted to the Registrar, High Court of Kerala, Kochi-682 031, on or before 07-04-2011.
- (m) To avoid postal delay, the candidates may send their applications sufficiently early. The applications can be sent by Ordinary/Registered/Speed Post or delivered by hand at the Recruitment Cell of the High Court (second floor).
- (n) A candidate shall submit only one application.
- (o) Applications received in the High Court after the last date shall, under no circumstances, be considered.
- (p) The cover containing the application shall be superscribed "**APPLICATION FOR THE POST OF DISTRICT AND SESSIONS JUDGE IN THE KERALA STATE HIGHER JUDICIAL SERVICE**".

(By Order)
(Sd)
A. HARI PRASAD,
Registrar (Subordinate Judiciary).